

IN THE INCOME TAX APPELLATE TRIBUNAL KOLKATA BENCH, "SMC" AT KOLKATA

(समक्ष) श्री ऐ. टी. वर्की, न्यायीक सदस्य)

[Before Shri A. T. Varkey, JM]

I.T.A. No. 1894/Kol/2018**Assessment Year: 2014-15**

M/s. Seaside Commotrade Pvt. Ltd. [PAN: AAMCS 6456 M]	Vs.	ITO, Ward 5(1), Kolkata.
Appellant		Respondent

Date of Hearing	20.02.2019
Date of Pronouncement	03.05.2019
For the Appellant	None
For the Respondent	Shri Rabin Choudhury, ACIT, Sr. DR

ORDER

This is an appeal preferred by the Assessee against the order of the CIT(A)-19, Kolkata dated 27.06.2018 for assessment year 2014-15.

2. I note that none appeared before us when the matter was called. I note that the notice has been served on the assessee on 15.01.2019 [from the perusal of the acknowledgement card] informing it that the appeal was fixed for hearing before us today i.e. 20.02.2019. I note that before the Ld. CIT(A) also, none appeared on behalf of the assessee and it was also an ex-parte order. Therefore, I am inclined to dismiss this appeal for non-prosecution despite notice. In case if the assessee desires, for just cause can apply for recall of this order.

3. In the result, the appeal of the assessee is dismissed.

Order is pronounced in the open court on 3rd May, 2019

Sd/-

(Aby. T. Varkey)
Judicial MemberDated : 3rd May, 2019
Biswajit (Sr.P.S.)

Copy of the order forwarded to:

1. Appellant – M/s. Seaside Commotrade Pvt. Ltd., Premlata Building, 3rd Floor, 39, Shakespeare Sarani, Kolkata – 700 017.
- 2 Respondent – ITO, Ward 5(1), Kolkata.
3. The CIT(A),
4. CIT ,
5. DR,

/True Copy,

By order,

Assistant Registrar/H.O.O

ITAT, Kolkata

